

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIRGO PROPERTIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Virgo Properties Private Limited
2.	Date of incorporation of corporate debtor	14-09-2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies- Chennai
4.	Corporate Identity No. of corporate debtor	U70101TN2004PTC054212
5.	Address of the registered office and principal office (if any) of corporate debtor	Plaza House, NewNo.5, Old No.3,Thirumurthy St. Opp. To Nilgiris on Thirumalai Pillai Road, T. Nagar, Chennai, Tamil Nadu, India, 600 017.
6.	Insolvency commencement date in respect of corporate debtor	31-07-2026. (Order was received from the NCLT Registry on 04th, Aug, 2026)
7.	Estimated date of closure of insolvency resolution process	31-01-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Renuka Devi Rangaswamy IBBI/IPA-001/IP-P-01863/2019 -2020/12871
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Arthi Illam, #9, Jothi Nagar, 3rd Street, Uppili palayam (Post), Coimbatore – 641 015, Email: jrassociatescbe@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mrs.Renuka Devi Rangaswamy, “Sri Meera Bhavan”, 2 / 8D, NRI Garden, Ambedkar Nagar, Neelambur, Coimbatore- 641 062. Email: virgopropertycirp@gmail.com ,
11.	Last date for submission of claims	18-08-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the VIRGO PROPERTIES PRIVATE LIMITED on 31/07/2026 [Order was received from the Registry on 4th, August, 2026].

The creditors of VIRGO PROPERTIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 18-08-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Renuka Devi Rangaswamy
Interim Resolution Professional
Virgo Properties Private Limited
IBBI/IPA-001/IP-P-01863/2019 -2020/12871
Email Id: virgopropertycirp@gmail.com
AFA Valid until- 30/06/2027

Date : 05-08-2026

Place : Chennai